

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 39 of 2013

Dated : 22nd March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr.V.J. Talwar, Technical Member**

In the matter of:

N.T.P.C. Limited

....Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

....Respondent (s)

Counsel for the Appellant (s):

Ms. Swapna Seshadri

Ms. Swagatika Sahoo

Counsel for the Respondent(s):

Mr. R.B. Sharma for R.4

ORDER

It is represented that all the Respondents have been served and the affidavit of service has been filed to that effect.

Mr. R.B. Sharma undertakes to file Vakalatnama on behalf of Respondent no.4 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 22.04.2013 after serving copy on the other side.

Post the matter on **03.05.2013**. In the meantime, Rejoinder, if any, be filed.

(V.J. Talwar)
Technical Member
ts/rkt

(Justice M. Karpaga Vinayagam)
Chairperson